

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 213**  
**IB-335/ND/2022**  
**IA-4000/2022**

**IN THE MATTER OF:**

**Karur Vysya Bank**

... **Applicant/Petitioner**

**Versus**

**Pooja Malhotra**

... **Respondent**

**Under Section: 95(1) of IBC, 2016**

**Order delivered on 16.04.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** : Mr. Vijay Kumar

**For the Respondent** : Adv. Abhishek Anand, Karan Kohli, Sakshi Chahar

**For the RP** : Adv. Rajiv Malik, Adv. Pratiksha Singh, Adv. Mansi Aggarwal, Adv. Mohit Kumar Gupta

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

**IA-4000/2022:** Ld. Counsel appearing for the PG submitted that the copy of rejoinder could be receive by him only yesterday and prayed for short adjournment. At his request, the hearing is deferred to 15.05.2024.

**Sd/-**

**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**

**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**